

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2446/1995

New Delhi this the 20th Day of February 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Kehar Singh,
S/o Late Shri Om Parkash,
R/o House No. 85/9 Pinto Park,
Air Force Station Palam,
Delhi-10.

Applicant

(By Advocate: Shri A.K. Trevedi)

Vs

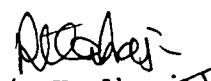
1. Union of India through
Secretary Ministry of Defence,
South Block, New Delhi-110 011.
2. Officer-in-charge Married Accommodation,
Air Force Station Palam,
Delhi-110 010.
3. Barrack Store Officer,
GE (North) AF Palam,
Delhi 0110 010.
4. Unit Accountant, BSO (N) AF Palam,
Delhi Cantt-110 010.
5. D.C.D.A. (Pay) Western Command,
Area Accounts Office,
Tigrish Road,
Delhi Cantt-10.


Respondents

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

In view of the fact that the entire amount recovered from the pay and allowances of the applicant on account of damage rent has been refunded to the applicant and as the action of recovery of damage rent has been recalled by Order dated 10.1.1996, the application has now become infructuous.

Learned counsel for the applicant states that the application is not further pressed. The application is therefore dismissed as not pressed. No costs.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)